

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR
M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT
GUJARAT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2.	Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet, Chennai Tamil Nadu – 600015
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5.	Installed capacity of main products/ services	2x150 MW coal-based thermal power plant
6.	Quantity and value of main products/ services sold	INR 208.27 Cr (FY21-22)
7.	Number of employees/ workmen	32 employees (currently)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUdAT2xgwV-WBQNUsl0xAm3 Or kindly mail on cirp.bvpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUdAT2xgwV-WBQNUsl0xAm3 Or kindly mail on cirp.bvpl@gmail.com
10.	Last date for receipt of expression of interest	09-August-2023 (Revised)
11.	Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12.	Last date for submission of objections to provisional list	19-August-2023 (Revised)
13.	Process email ID to submit EOI	cirp.bvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EoIs stage and the extension of time granted by the Hon'ble NCLT.

Hitesh Goel
IBBI/IPA-001/IP-P01405/2018-2019/12224



Hitesh Goel

Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBBI/IPA-001/IP-P01405/2018-2019/12224

Correspondence Address:

Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower,
Saket, New Delhi, Delhi 110017

Date: 29 July 2023

Place: New Delhi

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

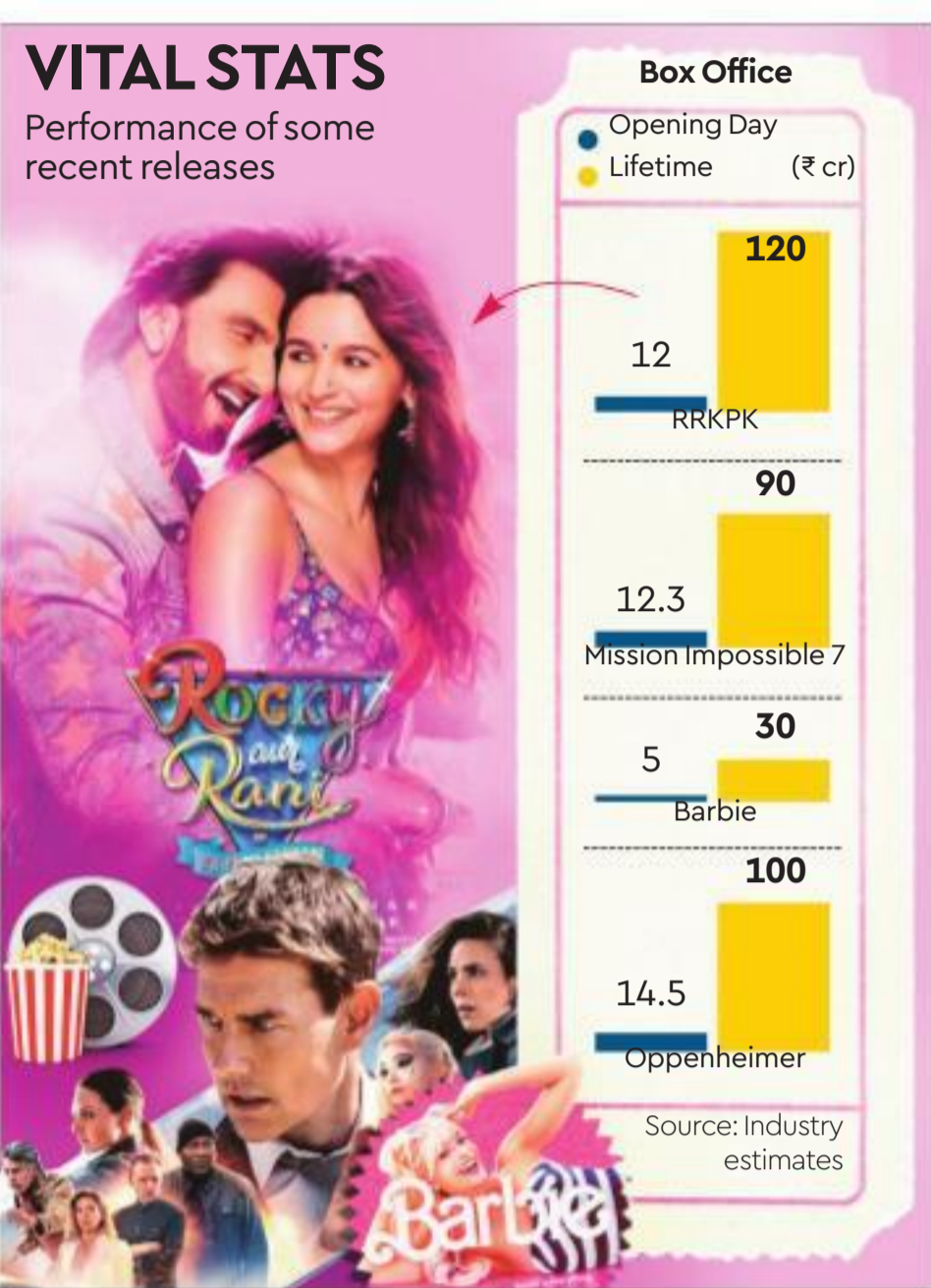
Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

The lifetime box office revenues from the film are expected to be in the range of ₹120 crore, estimates Elara Capital, provided the buzz sustains after a good opening.

RRKPK opened a week into two big-ticket Hollywood releases — Oppenheimer and Barbie — that logged a strong first weekend, giving a much-needed boost to the theatre occupancy levels in July.

Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with "no film reporting a positive surprise in box office collections since May".

"The box office collection for a movie of this (RRKPK)'s scale remains at least 30% below pre-Covid benchmarks," he adds. In terms of recent performances, Hindi content



remains a laggard since The Kerala Story released 12 weeks ago.

Hollywood came to the rescue this month with three releases — Mission Impossible, Barbie and Oppenheimer — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — Rajinikanth's Jailer on August 10 followed by Gadar 2. September could be the strongest, thanks to the release of SRK-starrer Jawan and theatre occupancy will likely breach 30% levels, indi-

cating a quarterly occupancy of 25-26% for Q2FY24.

"Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%," Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. Mukesh Jagota explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

The provisions of "imprisonment and fine" have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases. Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporarise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

39,000 COMPLIANCE REQUIREMENTS HAVE BEEN REDUCED

3,400 LEGAL PROVISIONS HAVE BEEN DECRIMINALISED

1,486 "OBSOLETE ACTS" HAVE BEEN SCRAPPED

(Lack of) Ease of doing business

OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 "obsolete Acts" have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment.

An average Indian manufacturing enterprise with over 150 employees deals with 500-900 compliance obligations a year, with the annual "cost" of ₹1.2-1.8 million for each.

Illustrative examples of change

UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000.

The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

Technology Act, there is a provision of 3-year jail term and/or ₹500,000 fine for leaking personal information. It will now be converted into a fine of ₹2.5 million. Under the Patent Act, in place of a ₹100,000 fine, a penalty of ₹500,000 is proposed for selling a falsely represented article as patented in India.

Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

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Date : 29 July 2023
Place : New Delhi

Hitesh Goyal
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBBI/RPA-001/IP-P01405/2018-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

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PUBLIC ANNOUNCEMENT

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus. ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai - 625 002, Tamil Nadu, India; Corporate Office: No.58, Eldams road, Teynampet, Chennai - 600 018, Tamil Nadu, India; Tel: + 91 44 66857777. Website: www.tvssc.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer; Tel.: +91 44 6685 7777; E-mail: cs.compliance@tvssc.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"). UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE "INVESTOR SELLING SHAREHOLDER"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"). THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER WILL CONSTITUTE [●] % OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssi@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
Coimbatore 28.07.2023
(Sd/-) SANJAY JAYAVARTHANAVELU
Chairman

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINKintime
JM Financial Limited 7 th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmfml.com Investor Grievance E-mail: grievance_id@jmfml.com Website: www.jmfml.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tv_ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J. P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com investorsmb.jpmpl@jpmorgan.com Website: www.jpmpl.com Contact Person: Nidhi Wangnoo /Saanthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051 Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs_ipo@asia.bnpparibas.com Investor Grievance E-mail: indiainvestors.care@asia.bnpparibas.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No.3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 Email: tv_ipo@nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Lokesh Singh / Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tv_ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tv_ipo@linkintime.co.in Investor Grievance E-mail: tv_ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For and on behalf of TVS Supply Chain Solutions Limited
Sd/-
P D Krishna Prasad
Company Secretary and Compliance Officer

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmfml.com, www.axiscapital.co.in, www.jpmpl.com, www.bnpparibas.com and www.nuvama.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

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Will Rocky Aur Rani carry Barbenheimer momentum ahead?

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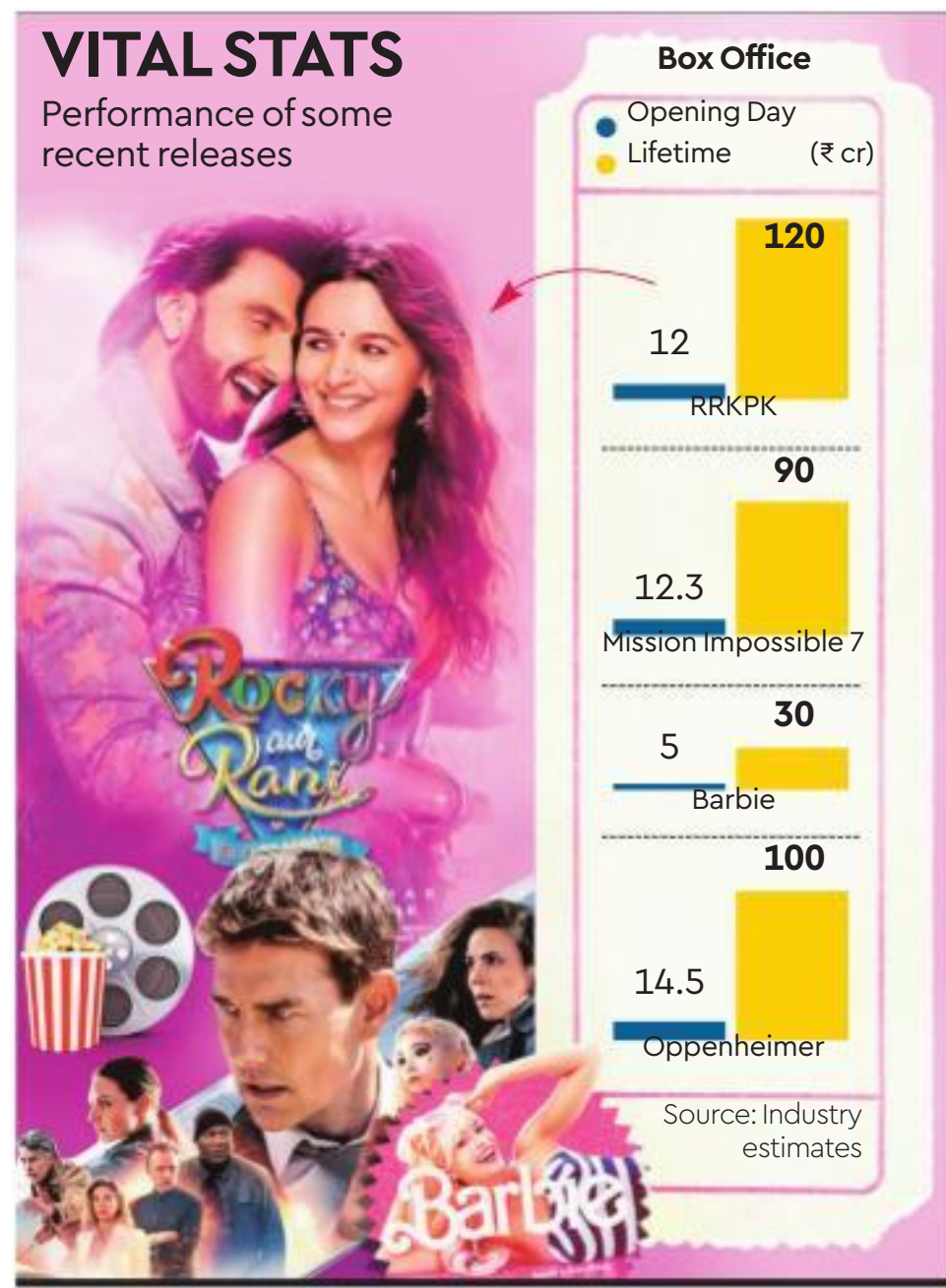
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OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 "obsolete Acts" have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment.

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UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000. The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

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Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1U4UAB6DZUGATZgWV-WBQNUJstovAm3 Or kindly mail on cirp_bvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1U4UAB6DZUGATZgWV-WBQNUJstovAm3 Or kindly mail on cirp_bvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirp_bvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOI stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBBI/PA-001/JP-PO1405/2018-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

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PUBLIC ANNOUNCEMENT

TVS
Supply Chain Solutions

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus. ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai - 625 002, Tamil Nadu, India. Corporate Office: No.58, Eldams road, Teynampet, Chennai - 600 018, Tamil Nadu, India; Tel: + 91 44 66857777. Website: www.tvsscs.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer; Tel.: +91 44 6685 7777; E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE "INVESTOR SELLING SHAREHOLDER"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"). THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER WILL CONSTITUTE [●] % OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssil@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and other comprehensive income (after tax)	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing obligations and disclosure Requirements) Regulations, 2015. The full format of the Quarterly (Annual) Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
(Sd/-) SANJAY JAYAVARTHANAVELU
Chairman

Coimbatore
28.07.2023

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmf.com Investor Grievance E-mail: grievance.ibt@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM00010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsscs_ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J. P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com investorsmb.jpmpil@jpmorgan.com Website: www.jpmpil.com Contact Person: Nichi Wangnoo /Saarthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051, Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs_ipo@asia.bnpparibas.com investorsmb.jpmpil@jpmorgan.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Tel.: +91 22 4009 4400 E-mail: tvsscs_ipo@nuvama.com Investor grievance email: customerservice.mb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh /Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsscs_ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvsscs_ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For and on behalf of TVS Supply Chain Solutions Limited

(Sd/-)
P D Krishna Prasad
Company Secretary and Compliance Officer

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmpil.com, www.bnpparibas.co.in, www.nuvama.com and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

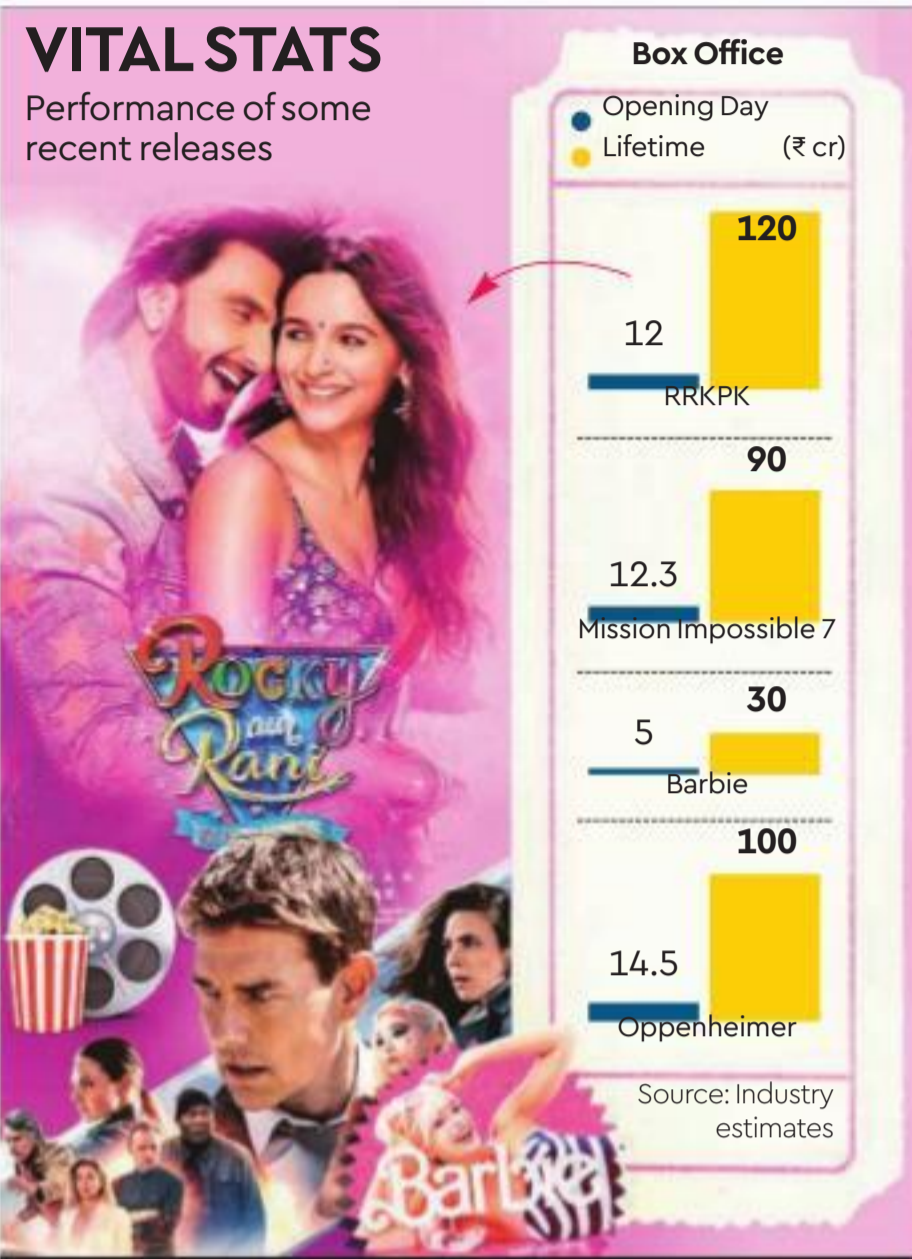
Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

The lifetime box office revenues from the film are expected to be in the range of ₹120 crore, estimates Elara Capital, provided the buzz sustains after a good opening.

RRKPK opened a week into two big-ticket Hollywood releases — *Oppenheimer* and *Barbie* — that logged a strong first weekend, giving a much-needed boost to theatre occupancy levels in July.

Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with "no film reporting a positive surprise in box office collections since May".

"The box office collection for a movie of this (RRKPK's) scale remains at least 30% below pre-Covid benchmarks," he adds. In terms of recent performances, Hindi content



remains a laggard since The Kerala Story released 12 weeks ago. Hollywood came to the rescue this month with three releases — *Mission Impossible*, *Barbie* and *Oppenheimer* — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — Rajinikanth's *Jailer* on August 10 followed by *Gadar 2*. September could be the strongest, thanks to the release of SRK-starrer *Jawan* and theatre occupancy will likely breach 30% levels, indi-

cating a quarterly occupancy of 25-26% for Q2FY24.

"Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%," Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

The provisions of "imprisonment and fine" have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases.

Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

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"OBSOLETE ACTS" HAVE BEEN SCRAPPED

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(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
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9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1U64UAb4EDL5A7Z9gV1VIB2N1J5i0Am3 Or kindly mail on cirpbvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirpbvpl@gmail.com

Note: The Invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOI stage and the extension of time granted by the Hon'ble NCLT.

Date: 29 July 2023
Place: New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBB/PA-001/IP-P01405/2018-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prus Platinum Tower, Saket, New Delhi, Delhi - 110017

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssil@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

SI No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	
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5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

On behalf of the Board
(Sd/-) SANJAY JAYAVARTHANAVELU
Chairman

Coimbatore 28.07.2023

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PUBLIC ANNOUNCEMENT

TVS Supply Chain Solutions

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus, ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai – 625 002, Tamil Nadu, India. Corporate Office: No.58, Eldams road, Teynampet, Chennai – 600 018, Tamil Nadu, India; Tel: +91 44 66857777; Website: www.tvsscs.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer; Tel.: +91 44 6685 7777; E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [•] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY OMEGA TC HOLDINGS PTE. LTD. UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE "INVESTOR SELLING SHAREHOLDERS"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"), THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE"). THE OFFER WILL CONSTITUTE [•] % OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,866 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs.ipjo@jmf.com Investor Grievance E-mail: grievance.ipjd@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai – 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsscs.ipjo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J. P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai – 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipjo@jpmorgan.com Investor Grievance E-mail: investorsmb.ipjmpl@jpmorgan.com Website: www.jpmi.com Contact Person: Nidhi Wangnoo SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai – 400 051, Maharashtra, India Tel.: +91 22 3370 4000 E-mail: di.tvsscs.ipjo@asia.bnpparibas.com Investor Grievance E-mail: indianinvestors.care@asia.bnpparibas.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 Email: tvsscs.ipjo@nuvama.com Investor grievance email: customerservice.mb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh/Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai – 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsscs.ipjo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mural Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai – 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvsscs.ipjo@linkintime.co.in Investor Grievance E-mail: tvsscs.ipjo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmi.com, www.bnpparibas.co.in and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

For and on behalf of TVS Supply Chain Solutions Limited

(Sd/-)
P D Krishna Prasad
Company Secretary and Compliance Officer

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

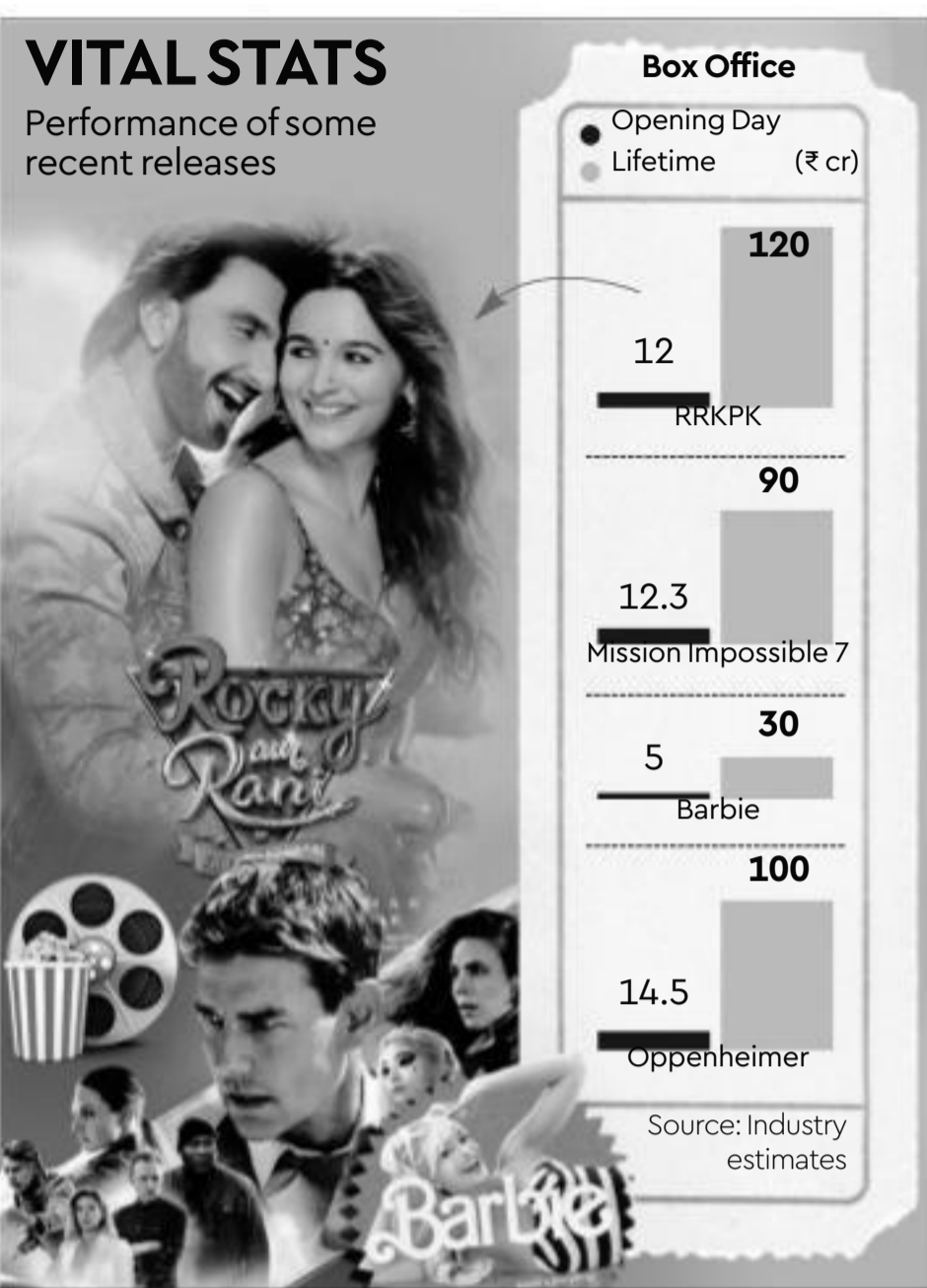
Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

The lifetime box office revenues from the film are expected to be in the range of ₹120 crore, estimates Elara Capital, provided the buzz sustains after a good opening.

RRKPK opened a week into two big-ticket Hollywood releases — *Oppenheimer* and *Barbie* — that logged a strong first weekend, giving a much-needed boost to theatre occupancy levels in July.

Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with "no film reporting a positive surprise in box office collections since May".

"The box office collection for a movie of this (RRKPK's) scale remains at least 30% below pre-Covid benchmarks," he adds. In terms of recent performances, Hindi content



remains a laggard since *The Kerala Story* released 12 weeks ago.

Hollywood came to the rescue this month with three releases — *Mission Impossible*, *Barbie* and *Oppenheimer* — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — *Rajinikanth's Jailer* on August 10 followed by *Gadar 2*. September could be the strongest, thanks to the release of SRK-starrer *Jawan* and theatre occupancy will likely breach 30% levels, indi-

cating a quarterly occupancy of 25-26% for Q2FY24.

"Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%," Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

The provisions of "imprisonment and fine" have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases.

Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

39,000
COMPLIANCE REQUIREMENTS HAVE BEEN REDUCED

3,400
LEGAL PROVISIONS HAVE BEEN DECRIMINALISED

1,486
"OBSELETE ACTS" HAVE BEEN SCRAPPED

(Lack of) Ease of doing business

OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 "obsolete Acts" have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment.

An average Indian manufacturing enterprise with over 150 employees deals with 500-900 compliance obligations a year, with the annual "cost" of ₹1.2-1.8 million for each.

Illustrative examples of change

UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000.

The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

Technology Act, there is a provision of 3-year jail term and/or ₹500,000 fine for leaking personal information. It will now be converted into a fine of ₹2.5 million. Under the Patent Act, in place of a ₹100,000 fine, a penalty of ₹500,000 is proposed for selling a falsely represented article as patented in India.

Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidpet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUsloXAm3 Or kindly mail on cirpbvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUsloXAm3 Or kindly mail on cirpbvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirpbvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOIs stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBB/PA-001/IP-P01405/2016-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssl@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2,836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and disclosure Requirements) Regulations, 2015. The full format of the Quarterly /Annual Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
(Sd/-) **SANJAY JAYAVARTHANAVELU**
Chairman

Coimbatore
28.07.2023

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

TVS
Supply Chain Solutions

TVS SUPPLY CHAIN SOLUTIONS LIMITED

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c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Chenergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmf.com Investor Grievance E-mail: grievance.idb@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvss_ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J.P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com investorsmb.jpmpl@jpmorgan.com Contact Person: Nidhi Wangnoo /Saarthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051 Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs.ipo@asia.bnpparibas.com investorsmb.jpmpl@jpmorgan.com Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No.3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 E-mail: tvss_ipo@nuvama.com Investor grievance email: customerservice.mnb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh / Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvss_ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvss_ipo@linkintime.co.in Investor Grievance Email: tvss_ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmpl.com, www.bnpparibas.com, www.nuvama.com and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

For and on behalf of TVS Supply Chain Solutions Limited

(Sd/-)
P D Krishna Prasad
Company Secretary and Compliance Officer

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

The lifetime box office revenues from the film are expected to be in the range of ₹120 crore, estimates Elara Capital, provided the buzz sustains after a good opening.

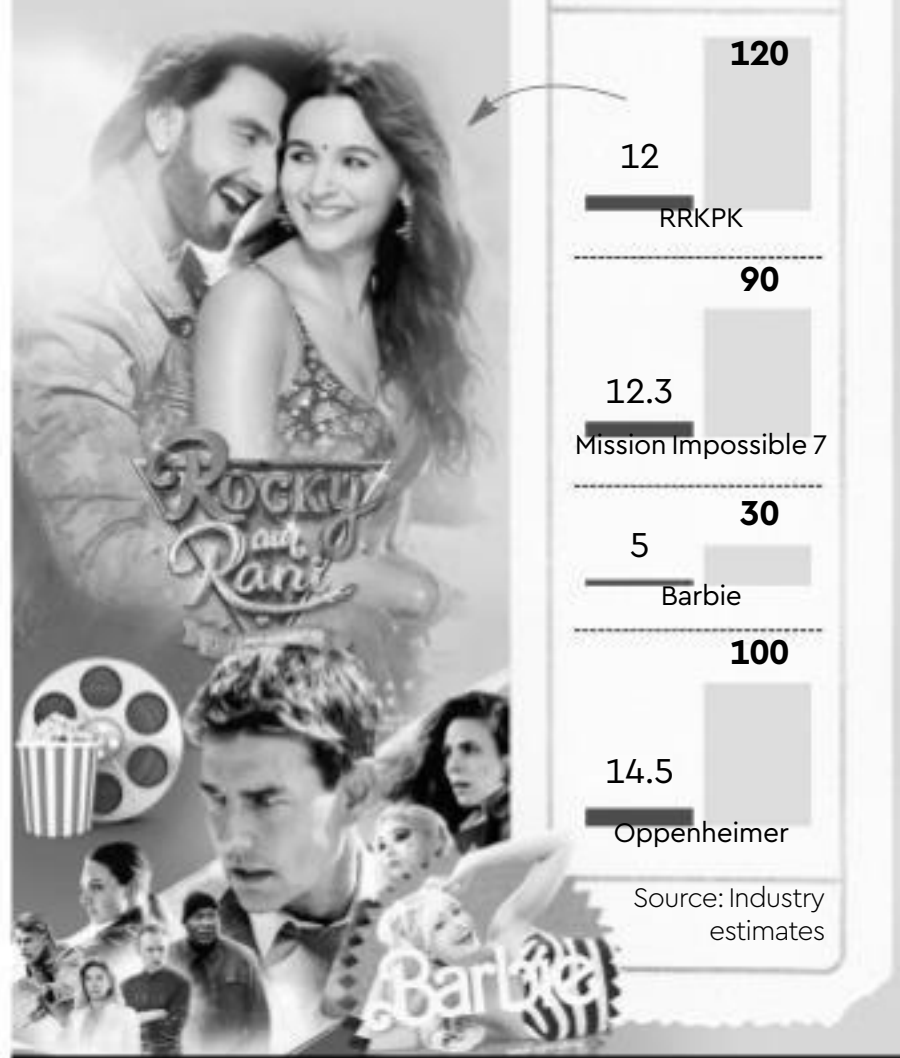
RRKPK opened a week into two big-ticket Hollywood releases — *Oppenheimer* and *Barbie* — that logged a strong first weekend, giving a much-needed boost to the theatre occupancy levels in July.

Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with "no film reporting a positive surprise in box office collections since May".

"The box office collection for a movie of this (RRKPK's) scale remains at least 30% below pre-Covid benchmarks," he adds. In terms of recent performances, Hindi content

VITAL STATS

Performance of some recent releases



remains a laggard since the Kerala Story released 12 weeks ago.

Hollywood came to the rescue this month with three releases — *Mission Impossible*, *Barbie* and *Oppenheimer* — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — Rajinikanth's *Jailer* on August 10 followed by *Gadar 2*. September could be the strongest, thanks to the release of SRK-starrer *Jawan* and theatre occupancy will likely breach 30% levels, indi-

cating a quarterly occupancy of 25-26% for Q2FY24.

"Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%," Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS CONFIDENCE of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

39,000
COMPLIANCE REQUIREMENTS HAVE BEEN REDUCED

3,400
LEGAL PROVISIONS HAVE BEEN DECRIMINALISED

1,486
"OBSOLETE ACTS" HAVE BEEN SCRAPPED

(Lack of) Ease of doing business

OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 "obsolete Acts" have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment.

An average Indian manufacturing enterprise with over 150 employees deals with 500-900 compliance obligations a year, with the annual "cost" of ₹1.2-1.8 million for each.

How JVB eases compliance burden

The provisions of "imprisonment and fine" have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases.

Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Illustrative examples of change

UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000.

The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

Technology Act, there is a provision of 3-year jail term and/or ₹500,000 fine for leaking personal information. It will now be converted into a fine of ₹2.5 million. Under the Patent Act, in place of a ₹100,000 fine, a penalty of ₹500,000 is proposed for selling a falsely represented article as patented in India.

Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat. 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirp.bvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UABAGDzUkAT2z9wV-WBQNUJsoxAm3 Or kindly mail on cirp.bvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirp.bvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UABAGDzUkAT2z9wV-WBQNUJsoxAm3 Or kindly mail on cirp.bvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirp.bvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOI stage and the extension of time granted by the Hon'ble NCLT.

Date: 29 July 2023
Place: New Delhi
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBB/INPA-001/PIP-PG1405/2018-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prus Platinum Tower, Saket, New Delhi, Delhi - 110017

Hitesh Goel

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L171117Z1981PLC001109
Email : ssil@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)	19.21	33.98	92.36
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
Coimbatore (Sd/-) **SANJAY JAYAVARTHANAVELU**
28.07.2023 Chairman

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

TVS Supply Chain Solutions

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the change in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus. ("DRHP")

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai - 625 002, Tamil Nadu, India. Corporate Office: No.58, Eldams road, Teynampet, Chennai - 600 018, Tamil Nadu, India; Tel: +91 44 66857777; Website: www.tvsscs.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer; Tel: +91 44 6685 7777; E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY") OR THE "ISSUER" FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY THE, "INVESTOR SELLING SHAREHOLDERS"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"). THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER WILL CONSTITUTE [●] PER CENT OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs ipo@jmf.com Investor Grievance E-mail: grievance.lid@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tv.s ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J. P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com Investor Grievance E-mail: investorsmb.jpmpl@jpmorgan.com Website: www.jpmpl.com Contact Person: Nidhi Wangnoo /Saarthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051 Maharashtra, India Tel.: +91 22 3370 4000 E-mail: d.tvsscs.ipo@asia.bnpparibas.com Investor Grievance E-mail: indianinvestors.care@asia.bnpparibas.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 Email: tv.s ipo@nuvama.com Investor Grievance E-mail: customerservice.mb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singhji / Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N.M.Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tv.s ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Munraj Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tv.s ipo@linkintime.co.in Investor Grievance E-mail: tv.s ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalakrishnan SEBI Registration No.: INR000004058

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For and on behalf of TVS Supply Chain Solutions Limited

Sd/-
P D Krishna Prasad
Company Secretary and Compliance Officer

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

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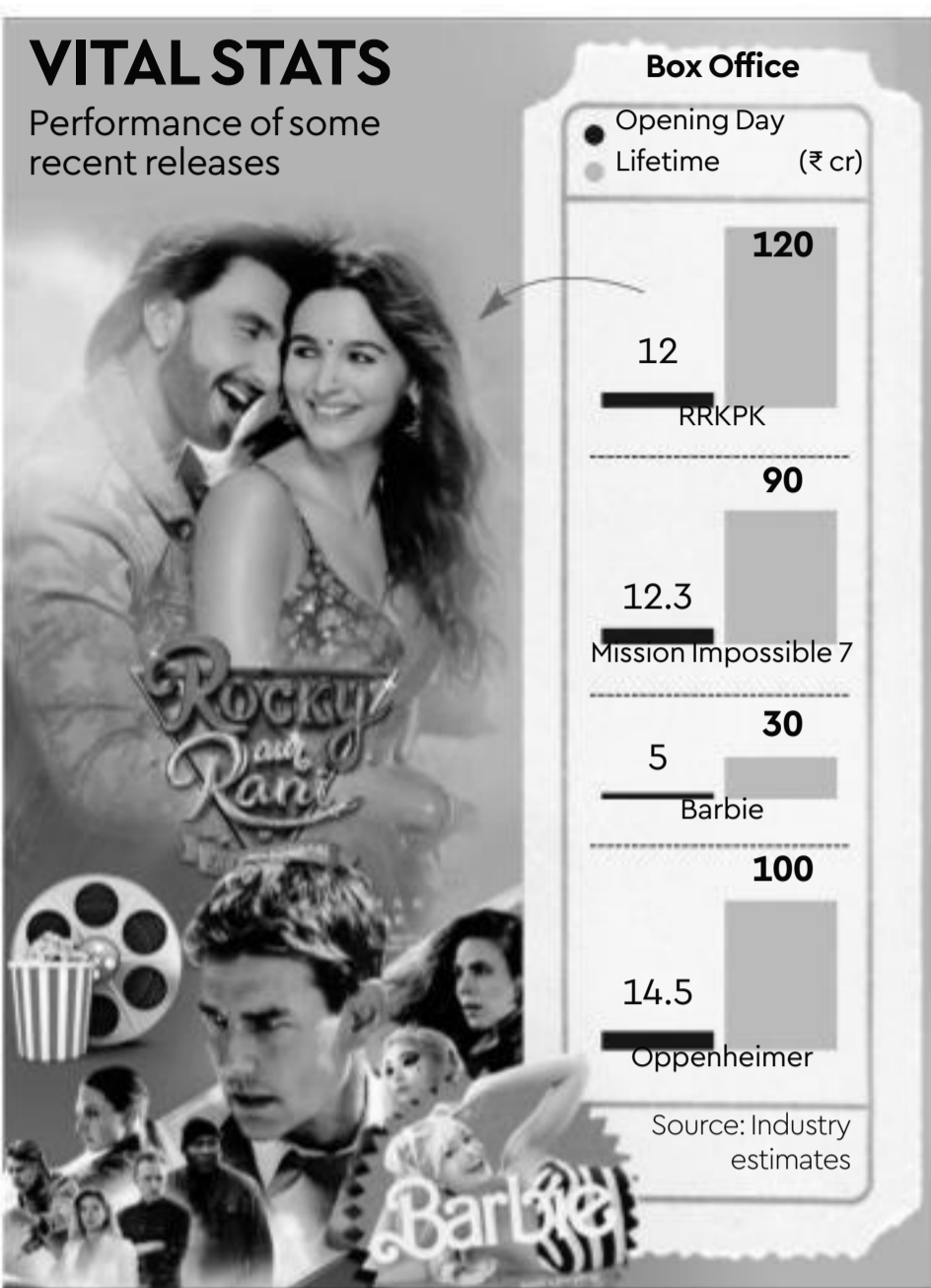
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remains a laggard since *The Kerala Story* released 12 weeks ago.

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cating a quarterly occupancy of 25-26% for Q2FY24.

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Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

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Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

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"OBSOLETE ACTS" HAVE BEEN SCRAPPED

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INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/S Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidpet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUxloAm3 Or kindly mail on cirp_bvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUxloAm3 Or kindly mail on cirp_bvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
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12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirp_bvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOIs stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBB/PA-001/IP-P01405/2016-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssl@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2,836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and disclosure Requirements) Regulations, 2015. The full format of the Quarterly /Annual Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
(Sd/-) **SANJAY JAYAVARTHANAVELU**
Chairman

Coimbatore
28.07.2023

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

TVS
Supply Chain Solutions

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus, ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai - 625 002, Tamil Nadu, India. Corporate Office: No.58, Eldams road, Teynampet, Chennai - 600 018, Tamil Nadu, India. Tel: + 91 44 66857777. Website: www.tvsscs.com.
Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer. Tel: +91 44 6685 7777. E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE "INVESTOR SELLING SHAREHOLDERS"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"), THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Chenergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmf.com Investor Grievance E-mail: grievance.ibd@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsscs_ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J.P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com investorsmb.jpmpl@jpmorgan.com Investor Grievance E-mail: investorsmb.jpmpl@jpmorgan.com Website: www.jpmpl.com Contact Person: Nidhi Wangnoo /Saarthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051 Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs.ipo@asia.bnpparibas.com investorsmb.jpmpl@jpmorgan.com Investor Grievance E-mail: indiainvestors.care@asia.bnpparibas.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No.3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 E-mail: tvsscs_ipo@nuvama.com Investor grievance email: customerservice.mnb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh / Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsscs_ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvsscs_ipo@linkintime.co.in Investor Grievance Email: tvsscs_ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmpl.com, www.bnpparibas.com, www.nuvama.com and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

For and on behalf of TVS Supply Chain Solutions Limited

(Sd/-)
P D Krishna Prasad
Company Secretary and Compliance Officer

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

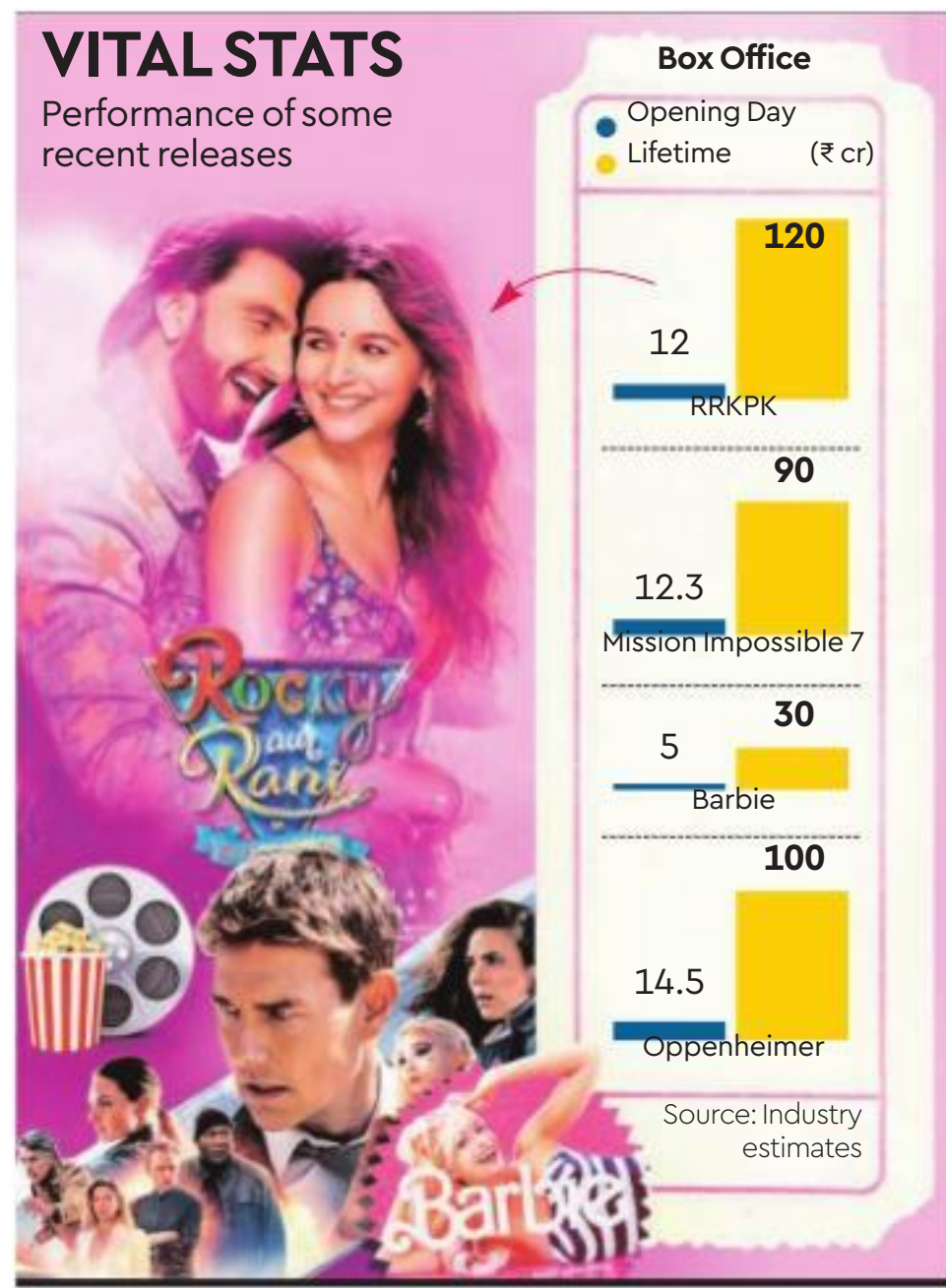
Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

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(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
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9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAB6DZUGATZgWV-WBQNUJstovAm3 Or kindly mail on cirp_bvpl@gmail.com
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12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirp_bvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOI stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBBI/PA-001/IP-PO1405/2018-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

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PUBLIC ANNOUNCEMENT

TVS
Supply Chain Solutions

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus. ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai - 625 002, Tamil Nadu, India. Corporate Office: No.58, Eldams road, Teynampet, Chennai - 600 018, Tamil Nadu, India; Tel: + 91 44 66857777. Website: www.tvsscs.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer; Tel.: +91 44 6685 7777; E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,163 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE "INVESTOR SELLING SHAREHOLDER"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"). THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER WILL CONSTITUTE [●] % OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssil@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing obligations and disclosure Requirements) Regulations, 2015. The full format of the Quarterly (Annual) Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
(Sd/-) SANJAY JAYAVARTHANAVELU
Chairman
Coimbatore
28.07.2023

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmf.com Investor Grievance E-mail: grievance.ibd@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM00010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsscs_ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J. P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com investorsmb.jpmpl@jpmorgan.com Website: www.jpmpl.com Contact Person: Nichi Wangnoo /Saarthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051 Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs_ipo@asia.bnpparibas.com investorsmb.jpmpl@jpmorgan.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 Email: tvsscs_ipo@nuvama.com Customer service: mb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh /Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsscs_ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India E-mail: tvsscs_ipo@linkintime.com Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For and on behalf of TVS Supply Chain Solutions Limited

(Sd/-)
P D Krishna Prasad
Company Secretary and Compliance Officer

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmpl.com, www.bnpparibas.co.in, www.nuvama.com and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

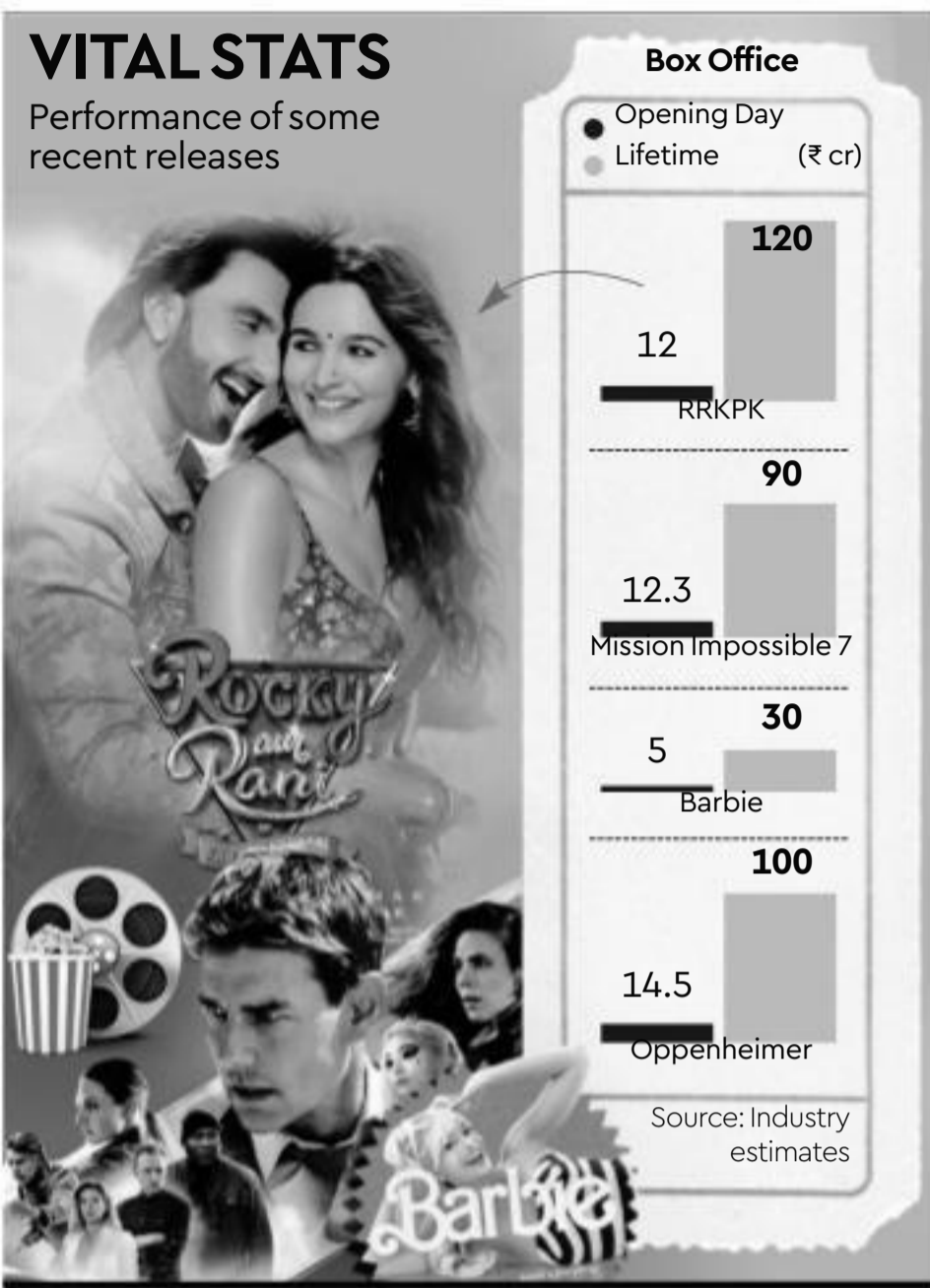
Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

The lifetime box office revenues from the film are expected to be in the range of ₹120 crore, estimates Elara Capital, provided the buzz sustains after a good opening.

RRKPK opened a week into two big-ticket Hollywood releases — *Oppenheimer* and *Barbie* — that logged a strong first weekend, giving a much-needed boost to theatre occupancy levels in July.

Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with "no film reporting a positive surprise in box office collections since May".

"The box office collection for a movie of this (RRKPK's) scale remains at least 30% below pre-Covid benchmarks," he adds. In terms of recent performances, Hindi content



remains a laggard since *The Kerala Story* released 12 weeks ago.

Hollywood came to the rescue this month with three releases — *Mission Impossible*, *Barbie* and *Oppenheimer* — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — *Rajinikanth's Jailer* on August 10 followed by *Gadar 2*. September could be the strongest, thanks to the release of SRK-starrer *Jawan* and theatre occupancy will likely breach 30% levels, indi-

cating a quarterly occupancy of 25-26% for Q2FY24.

"Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%," Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

The provisions of "imprisonment and fine" have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases.

Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

39,000
COMPLIANCE REQUIREMENTS HAVE BEEN REDUCED

3,400
LEGAL PROVISIONS HAVE BEEN DECRIMINALISED

1,486
"OBSELETE ACTS" HAVE BEEN SCRAPPED

(Lack of) Ease of doing business

OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 "obsolete Acts" have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment.

An average Indian manufacturing enterprise with over 150 employees deals with 500-900 compliance obligations a year, with the annual "cost" of ₹1.2-1.8 million for each.

Illustrative examples of change

UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000.

The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

Technology Act, there is a provision of 3-year jail term and/or ₹500,000 fine for leaking personal information. It will now be converted into a fine of ₹2.5 million. Under the Patent Act, in place of a ₹100,000 fine, a penalty of ₹500,000 is proposed for selling a falsely represented article as patented in India.

Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/S Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidpet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUxloAm3 Or kindly mail on cirp_bvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUxloAm3 Or kindly mail on cirp_bvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirp_bvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of Eois stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBB/PA-001/IP-P01405/2016-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssl@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		Year Ended
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8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

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On behalf of the Board
(Sd/-) **SANJAY JAYAVARTHANAVELU**
Chairman

Coimbatore
28.07.2023

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PUBLIC ANNOUNCEMENT

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus, ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai – 625 002, Tamil Nadu, India. **Corporate Office:** No.58, Eldams road, Teynampet, Chennai – 600 018, Tamil Nadu, India. **Tel.:** + 91 44 66857777. **Website:** www.tvsscs.com; **Contact Person:** P D Krishna Prasad, Company Secretary and Compliance Officer. **Tel.:** +91 44 6685 7777; **E-mail:** cs.compliance@tvsscs.com; **Corporate Identity Number:** U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE "INVESTOR SELLING SHAREHOLDERS"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"), THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Chenergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmf.com Investor Grievance E-mail: grievance_ibd@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsscs_ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J.P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com investorsmb.jpmpl@jpmorgan.com Investor Grievance E-mail: investorsmb.jpmpl@jpmorgan.com Website: www.jpmpl.com Contact Person: Nidhi Wangnoo /Saarthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051 Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs.ipo@asia.bnpparibas.com Investor Grievance E-mail: customerservice.mib@nuvama.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No.3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 E-mail: tvsscs_ipo@nuvama.com Investor grievance email: customerservice.mib@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh / Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsscs_ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvsscs_ipo@linkintime.co.in Investor Grievance Email: tvsscs_ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmpl.com, www.bnpparibas.com, www.nuvama.com and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

For and on behalf of TVS Supply Chain Solutions Limited

(Sd/-)
P D Krishna Prasad
Company Secretary and Compliance Officer

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

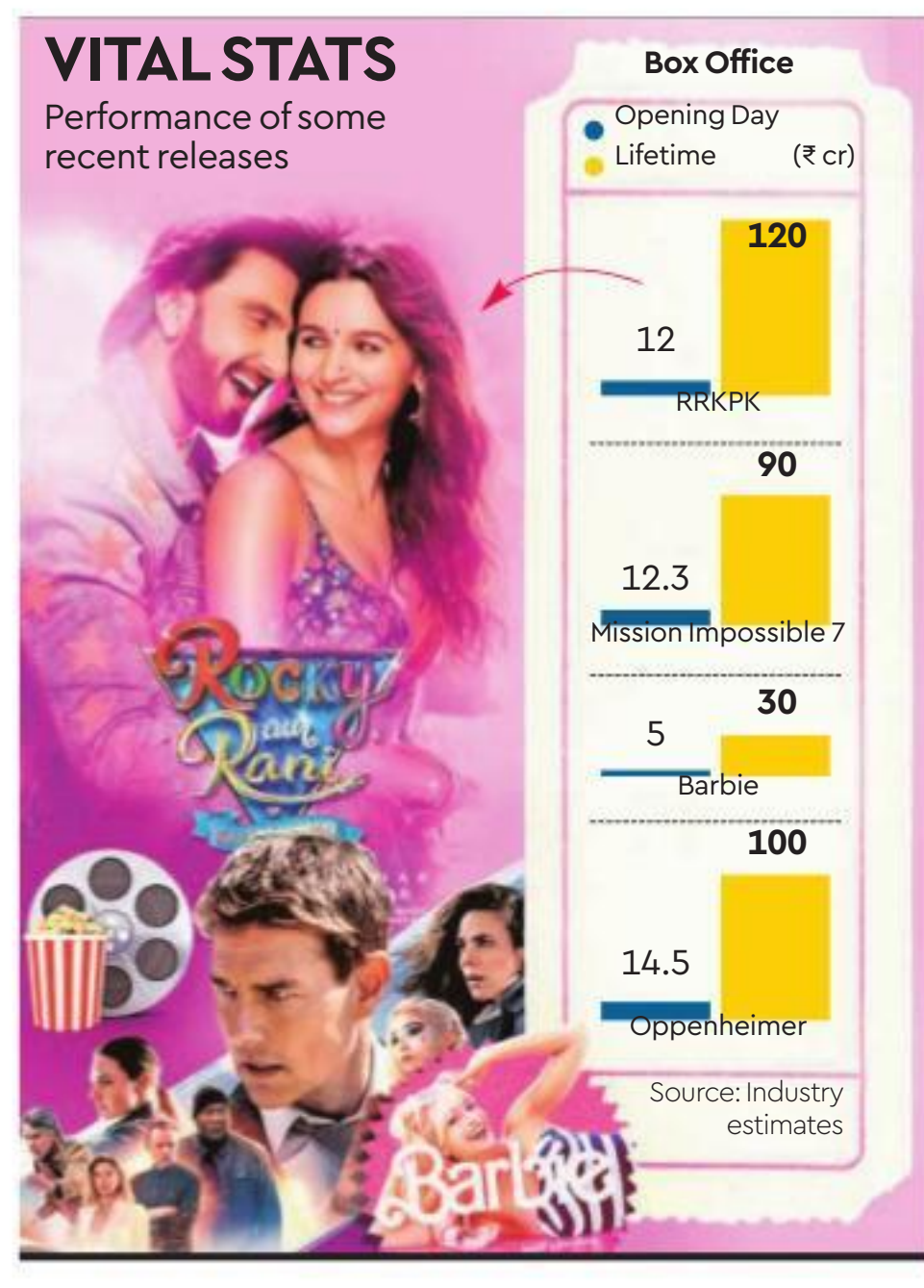
Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

The lifetime box office revenues from the film are expected to be in the range of ₹120 crore, estimates Elara Capital, provided the buzz sustains after a good opening.

RRKPK opened a week into two big-ticket Hollywood releases — Oppenheimer and Barbie — that logged a strong first weekend, giving a much-needed boost to theatre occupancy levels in July.

Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with "no film reporting a positive surprise in box office collections since May".

"The box office collection for a movie of this (RRKPK's) scale remains at least 30% below pre-Covid benchmarks," he adds. In terms of recent performances, Hindi content



remains a laggard since The Kerala Story released 12 weeks ago. Hollywood came to the rescue this month with three releases — Mission Impossible, Barbie and Oppenheimer — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — Rajinikanth's Jailer on August 10 followed by Gadar 2. September could be the strongest, thanks to the release of SRK-starrer Jawan and theatre occupancy will likely breach 30% levels, indi-

cating a quarterly occupancy of 25-26% for Q2FY24. "Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%," Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

The provisions of "imprisonment and fine" have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases. Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

39,000
COMPLIANCE REQUIREMENTS HAVE BEEN REDUCED

3,400
LEGAL PROVISIONS HAVE BEEN DECRIMINALISED

1,486
"OBSOLETE ACTS" HAVE BEEN SCRAPPED

(Lack of) Ease of doing business

OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 "obsolete Acts" have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment. An average Indian manufacturing enterprise with over 150 employees deals with 500-900 compliance obligations a year, with the annual "cost" of ₹1.2-1.8 million for each.

Illustrative examples of change

UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000. The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

Technology Act, there is a provision of 3-year jail term and/or ₹500,000 fine for leaking personal information. It will now be converted into a fine of ₹2.5 million. Under the Patent Act, in place of a ₹1,00,000 fine, a penalty of ₹500,000 is proposed for selling a falsely represented article as patented in India.

Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidapet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbADzUdATZgwV-WBQNIJsoXAm3 Or kindly mail on cirpbvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbADzUdATZgwV-WBQNIJsoXAm3 Or kindly mail on cirpbvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirpbvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-turning of the process from invitation of EOI stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBB/PA-001/PP-P01405/2018-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssil@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (after tax) and other comprehensive income (after tax)	6,067.98	(283.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and disclosure Requirements) Regulations, 2015. The full format of the Quarterly /Annual Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in

On behalf of the Board
Coimbatore 28.07.2023 (Sd/-) **SANJAY JAYAVARTHANAVELU**
Chairman

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai - 625 002, Tamil Nadu, India; Corporate Office: No.58, Eldams road, Teynampet, Chennai - 600 018, Tamil Nadu, India; Tel: +91 44 66857777; Website: www.tvsscs.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer; Tel: +91 44 6685 7777; E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY THE, "INVESTOR SELLING SHAREHOLDER"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"), THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE"). THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

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a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmf.com Investor Grievance E-mail: grievance.ibd@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsscs_ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J.P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com investorsmb.jpmpl@jpmorgan.com Investor Grievance E-mail: investorsmb.jpmpl@jpmorgan.com Website: www.jpmpl.com Contact Person: Nidhi Wangnool /Saarthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051, Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs_ipo@asia.bnpparibas.com Investor Grievance E-mail: indiainvestors.care@asia.bnpparibas.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801-804, Wing A, Building No.3, Inspire KKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India E-mail: tvsscs_ipo@nuvama.com Investor grievance email: customerservice.mib@nuvama.com Website: www.nuvama.com Contact Person: Anurag Verma SEBI Registration No.: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsscs_ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvsscs_ipo@linkintime.co.in Investor Grievance Email: tvsscs_ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalakrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For and on behalf of TVS Supply Chain Solutions Limited

Sd/-
P D Krishna Prasad
Company Secretary and Compliance Officer

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J.P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmpl.com, www.bnpparibas.com, www.nuvama.com and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended ("U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as "U.S. QIBs"), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

KARAN JOHAR'S LATEST directorial effort, *Rocky Aur Rani Ki Prem Kahani*, which hit the screens on Friday, is expected to rake in ₹12 crore on Day 1, going by advance booking trends. The multi-starrer was released across 3,500 screens in the home market.

Johar's film comes seven years after the successful run of his last, *Ae Dil Hai Mushkil* which grossed ₹161 crore at home and ₹238 crore worldwide.

According to movie analyst and critic Taran Adarsh, by Thursday 10.30 pm, a total of 74,075 tickets had been sold across national chains (PVR: 40,375; INOX: 22,450; Cinepolis: 11,250).

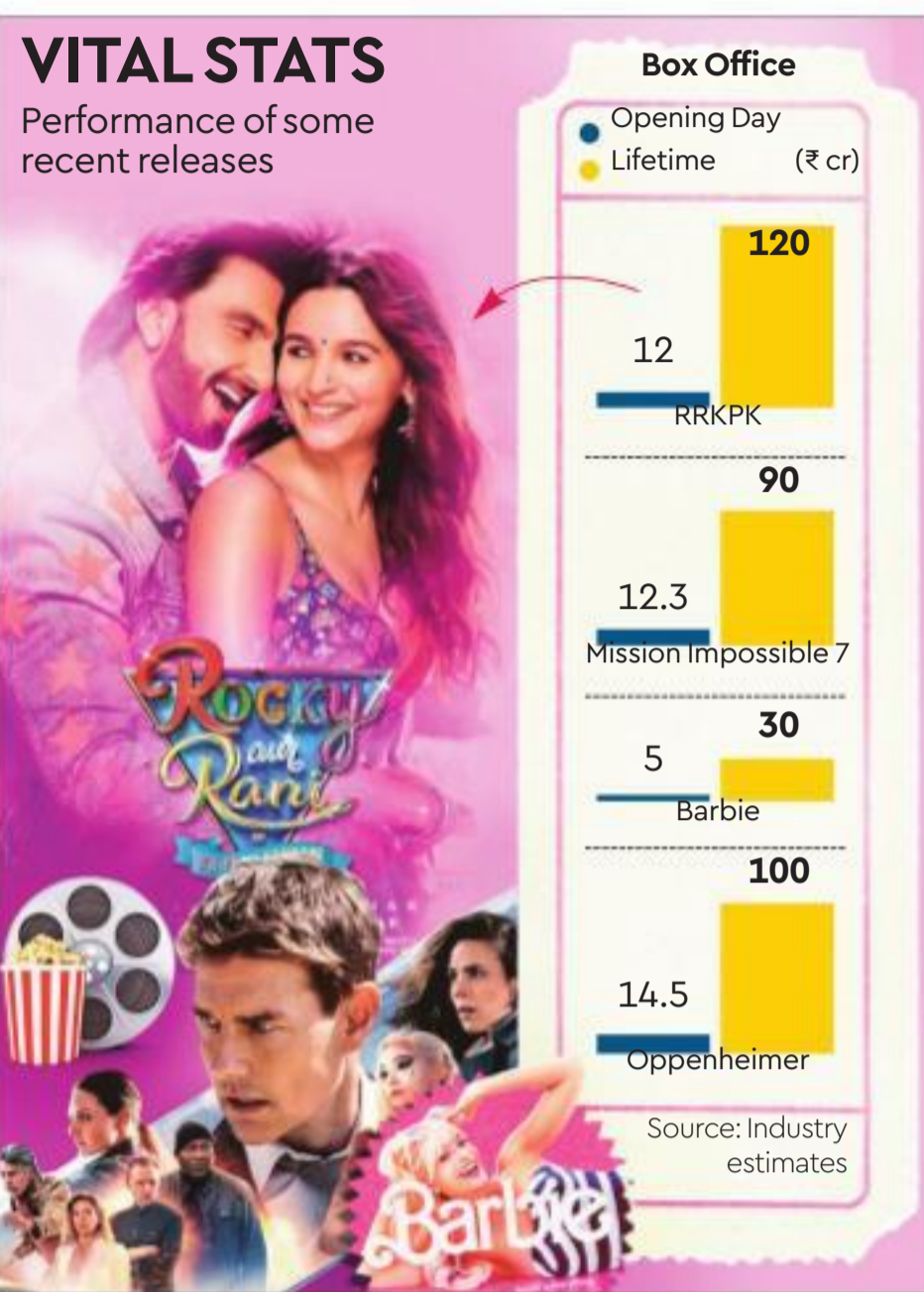
Industry tracker Sacnilk noted that the movie registered a 12% occupancy in the Hindi market during morning shows.

The lifetime box office revenues from the film are expected to be in the range of ₹120 crore, estimates Elara Capital, provided the buzz sustains after a good opening.

RRKPK opened a week into two big-ticket Hollywood releases — *Oppenheimer* and *Barbie* — that logged a strong first weekend, giving a much-needed boost to the theatre occupancy levels in July.

Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with "no film reporting a positive surprise in box office collections since May".

"The box office collection for a movie of this (RRKPK)'s scale remains at least 30% below pre-Covid benchmarks," he adds. In terms of recent performances, Hindi content



remains a laggard since The Kerala Story released 12 weeks ago.

Hollywood came to the rescue this month with three releases — *Mission Impossible 7*, *Barbie* and *Oppenheimer* — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — Rajinikanth's *Jailer* on August 10 followed by *Gadar 2*.

September could be the strongest, thanks to the release of SRK-starrer *Jawan* and theatre occupancy will likely breach 30% levels, indicating a quarterly occupancy of 25-26% for Q2FY24.

"Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%," Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

The provisions of "imprisonment and fine" have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases. Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are "minor, procedural and technical." Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

39,000
COMPLIANCE REQUIREMENTS HAVE BEEN REDUCED

3,400
LEGAL PROVISIONS HAVE BEEN DECRIMINALISED

1,486
"OBSOLETE ACTS" HAVE BEEN SCRAPPED

(Lack of) Ease of doing business

OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 "obsolete Acts" have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment.

An average Indian manufacturing enterprise with over 150 employees deals with 500-900 compliance obligations a year, with the annual "cost" of ₹1.2-1.8 million for each.

Illustrative examples of change

UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000.

The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

Technology Act, there is a provision of 3-year jail term and/or ₹500,000 fine for leaking personal information. It will now be converted into a fine of ₹2.5 million. Under the Patent Act, in place of a ₹100,000 fine, a penalty of ₹500,000 is proposed for selling a falsely represented article as patented in India.

Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LIP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidpet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat. 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1UeUjAAB6DZUGATZgWV-WBQNUlsoAm3 Or kindly mail on cirpbvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1UeUjAAB6DZUGATZgWV-WBQNUlsoAm3 Or kindly mail on cirpbvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirpbvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOIs stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Gool
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBBI/RPA-001/IP-P01405/2018-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as "TVS Logistics Services Limited" in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, "TVS Supply Chain Solutions Limited", pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see "History and Certain Corporate Matters" on page 282 of the Draft Red Herring Prospectus. ("DRHP").

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai - 625 002, Tamil Nadu, India. Corporate Office: No.58, Eldams Road, Teynampet, Chennai - 600 018, Tamil Nadu, India. Tel: + 91 44 66857777. Website: www.tvsscs.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer; Tel.: +91 44 6685 7777; E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS ("NOTICE")

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH ("EQUITY SHARES") OF TVS SUPPLY CHAIN SOLUTIONS LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"). UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE "INVESTOR SELLING SHAREHOLDER"), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A ("OTHER SELLING SHAREHOLDERS"). THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS "SELLING SHAREHOLDERS" AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE". THE OFFER WILL CONSTITUTE [●] % OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC ("Pre-IPO Placement"). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINKintime
JM Financial Limited 7 th Floor, Century, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs_ipo@jmfml.com Investor Grievance E-mail: grievance_id@jmfml.com Website: www.jmfml.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsp.ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J. P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs_ipo@jpmorgan.com Investor Grievance E-mail: investorsmb.jpmpl@jpmorgan.com Website: www.jpmpl.com Contact Person: Nidhi Wangnoo /Saanthak Soni SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051 Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs_ipo@asia.bnpparibas.com Investor Grievance E-mail: indianinvestors.care@asia.bnpparibas.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No.3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 Email: tvsp.ipo@nuvama.com Investor grievance email: customerservice.mb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh / Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsp.ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvsp.ipo@linkintime.co.in Investor Grievance E-mail: tvsp.ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: July 28, 2023

For and on behalf of TVS Supply Chain Solutions Limited

Sd/-
P D Krishna Prasad
Company Secretary and Compliance Officer

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SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssil@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

SI No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)			
	Basic	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing obligations and disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
Coimbatore 28.07.2023
(Sd/-) SANJAY JAYAVARTHANAVELU
Chairman

DAY 1 PICKINGS PEGGED AT ₹12 CRORE

Will Rocky Aur Rani carry Barbenheimer momentum ahead?

ALOKANANDA CHAKRABORTY
New Delhi, July 28

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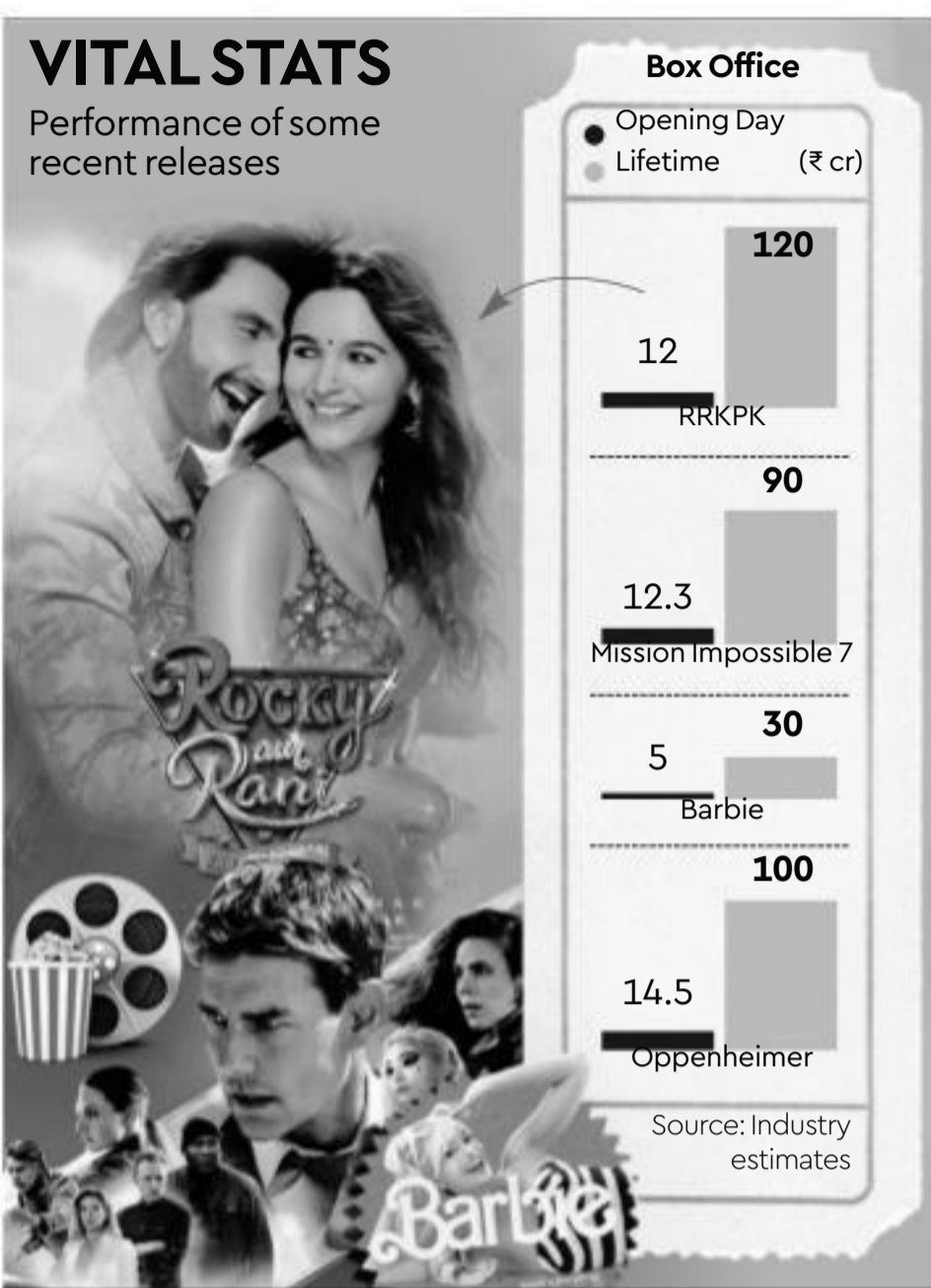
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Karan Taurani, senior VP at Elara Capital, says the performance of Hindi films continues to be below par with “no film reporting a positive surprise in box office collections since May”.

“The box office collection for a movie of this (RRKPK's) scale remains at least 30% below pre-Covid benchmarks,” he adds. In terms of recent performances, Hindi content



remains a laggard since The Kerala Story released 12 weeks ago.

Hollywood came to the rescue this month with three releases — Mission Impossible, Barbie and Oppenheimer — that are expected to report lifetime box office collections of ₹90 crore, ₹30 crore and ₹100 crore, respectively, helping occupancy levels to move up around 26%.

Analysts expect the box office momentum to spill over to August with two big releases lined up — Rajinikanth's Jailer on August 10 followed by Gadar 2. September could be the strongest, thanks to the release of SRK-starrer Jawan and theatre occupancy will likely breach 30% levels, indi-

cating a quarterly occupancy of 25-26% for Q2FY24.

“Hindi content would need to make a strong comeback and large films need to emerge successful on a consistent basis if annual occupancy levels in FY24 are to move up to 27-28%,” Elara wrote in a recent report.

Experts say, the Hindi film industry must improve the quality of VFX and come up with franchise-led films, a la Hollywood, if footfalls are to get back to 90% of pre-Covid levels. Within the regional genre too, films are not doing consistently well, leaving occupancy lower than pre-Covid levels.

EXPLAINER

JAN VISHWAS: EASIER TO DO BUSINESS

The Lok Sabha passed the Jan Vishwas (Amendment of Provisions) Bill on Thursday, paving the way for the decriminalisation of hundreds of offences. In all, 42 Acts have been amended. **Mukesh Jagota** explains the key features of the Bill and how it will improve ease of doing business



How JVB eases compliance burden

The provisions of “imprisonment and fine” have been removed in case of 42 violations, imprisonment removed in 3 cases and fines in 10. In 69 sections, imprisonment and fine have been converted to penalty, imprisonment is converted to penalty in 2 cases and fine converted to penalty in 18 cases.

Imprisonment removed but fine has been retained in 14 sections, imprisonment removed and fines enhanced in 18 and compounding has been introduced for 6 offences. Fine and penalty may sound the same, but in legal terms fines can be imposed by the courts on completion of prosecution that involves lengthy court procedure. Penalties do not involve court proceedings, and are imposed for non-compliance. So a change of fine to penalty reduces burden on both the businesses and courts.

Why Jan Vishwas Bill (JVB)

JAN VISHWAS MEANS confidence of the people or confidence in people. In essence, what is meant is the confidence of the people in the government and government in people. The Bill seeks to amend in one stroke 42 existing Acts administered by 19 ministries, related to various areas of business and human activities, to contemporise the way offences are dealt with. In all, 183 provisions are being amended to decriminalise offences that are “minor, procedural and technical.” Some of the key Acts being amended are those pertaining to forests, drugs and cosmetics, food safety and money-laundering.

39,000
COMPLIANCE REQUIREMENTS HAVE BEEN REDUCED

3,400
LEGAL PROVISIONS HAVE BEEN DECRIMINALISED

1,486
“OBSOLETE ACTS” HAVE BEEN SCRAPPED

(Lack of) Ease of doing business

OVER THE RECENT years, to enhance ease of doing business, more than 39,000 compliance requirements have been reduced, and more than 3,400 legal provisions have been decriminalised. Also, 1,486 “obsolete Acts” have been scrapped and 76 more are to be repealed via a separate Bill passed by Lok Sabha on Thursday. This takes the total number of such laws off the statute book between 2014 and 2023 to 1,562. The JVB goes much further than what has been done so far and seeks to address the fear of heavy punishment and imprisonment in 42 laws dealing with the business world. According to an Observer Research Foundation report, among the 69,233 odd compliance provisions that regulate doing business in India, 26,134 provide for imprisonment.

An average Indian manufacturing enterprise with over 150 employees deals with 500-900 compliance obligations a year, with the annual “cost” of ₹1.2-1.8 million for each.

Illustrative examples of change

UNDER THE Agricultural Produce (Grading and Marking) Act, 1937, counterfeiting of grade designation marks is punishable with imprisonment for a term extending up to 3 years and a fine extending up to ₹5,000.

The Bill proposes to replace this with a penalty of ₹800,000. Under the Information

Technology Act, there is a provision of 3-year jail term and/or ₹500,000 fine for leaking personal information. It will now be converted into a fine of ₹2.5 million. Under the Patent Act, in place of a ₹100,000 fine, a penalty of ₹500,000 is proposed for selling a falsely represented article as patented in India.

Who will impose penalties

THE GOVERNMENT of India may appoint one or more adjudicating officers for the purpose of determining penalties. The adjudicating officers may summon individuals for evidence and conduct inquiries into violations of the respective Acts. It also specifies the appellate mechanisms for

persons, aggrieved by an order passed by an adjudicating officer/authority. To continue with the process of decriminalisation of minor offences, the government has set up a Working Group of industry associations, legal experts, and government functionaries.

FORM G (REVISED)
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN POWER SECTOR AT GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Bhadreshwar Vidyut Private Limited CIN: U40101TN2007GAT063283
2. Address of the registered office	New No. 16, Old No. 41, Ground Floor Thomas Nagar, Little Mount, Saidpet, Chennai Tamil Nadu - 600015
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Village Bhadreshwar, MUNDRA, Kutch, Gujarat, 370405
5. Installed capacity of main products/services	2x150 MW coal-based thermal power plant
6. Quantity and value of main products/ services sold in FY21-22	INR 208.27 Cr (FY21-22)
7. Number of employees / workmen	32 employees (currently)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUsloxA3 Or kindly mail on cirpbvpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Website: https://www.cirpbvpl.in/ Drive Link: https://drive.google.com/drive/folders/1Ue4UAbA6DzUGATZgWV-WBQNIUsloxA3 Or kindly mail on cirpbvpl@gmail.com
10. Last date for receipt of expression of interest	09-August-2023 (Revised)
11. Date of issue of provisional list of prospective resolution applicants	14-August-2023 (Revised)
12. Last date for submission of objections to provisional list	19-August-2023 (Revised)
13. Process email ID to submit EOI	cirpbvpl@gmail.com

Note: The invitation for EOI is subject to the Hon'ble NCLT Chennai order relating to re-running of the process from invitation of EOIs stage and the extension of time granted by the Hon'ble NCLT.

Date : 29 July 2023
Place : New Delhi

Hitesh Goel
Resolution Professional for Bhadreshwar Vidyut Private Limited
Registration No.: IBB/PA-001/IP-P01405/2016-2019/12224
Correspondence Address: Alvarez & Marsal India Professionals Services LLP,
1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi - 110017

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PUBLIC ANNOUNCEMENT

TVS
Supply Chain Solutions

TVS SUPPLY CHAIN SOLUTIONS LIMITED

Our Company was originally incorporated as “TVS Logistics Services Limited” in Madurai, a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated November 16, 2004 and certificate of commencement of business dated November 29, 2004 issued by the Registrar of Companies, Tamil Nadu. Thereafter, the name of our Company was changed to its present name, “TVS Supply Chain Solutions Limited”, pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders held on November 19, 2018. Consequently, a certificate of incorporation pursuant to change of name dated February 27, 2019 was issued by the RoC to reflect the change in name. For further details relating to the changes in registered office of our Company, see “History and Certain Corporate Matters” on page 282 of the Draft Red Herring Prospectus, (“DRHP”).

Registered Office: 10 Jawahar Road, Chokkikulam, Madurai – 625 002, Tamil Nadu, India. Corporate Office: No.58, Eldams road, Teynampet, Chennai – 600 018, Tamil Nadu, India. Tel: + 91 44 66857777. Website: www.tvsscs.com; Contact Person: P D Krishna Prasad, Company Secretary and Compliance Officer. Tel: +91 44 6685 7777; E-mail: cs.compliance@tvsscs.com; Corporate Identity Number: U63011TN2004PLC054655

NOTICE TO INVESTORS (“NOTICE”)

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH (“EQUITY SHARES”) OF TVS SUPPLY CHAIN SOLUTIONS LIMITED (“OUR COMPANY” OR THE “ISSUER”) FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ [●] PER EQUITY SHARE) (“OFFER PRICE”) AGGREGATING UP TO ₹ [●] MILLION (“OFFER”). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 7,500 MILLION (THE “FRESH ISSUE”) AND AN OFFER FOR SALE OF UP TO 20,007,160 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION, COMPRISING OF UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOBILITY PRIVATE LIMITED AND UP TO 50,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY T.S. RAJAM RUBBERS PRIVATE LIMITED (COLLECTIVELY, THE “PROMOTER SELLING SHAREHOLDERS”), UP TO 15,858,470 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., UP TO 1,454,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KOTAK SPECIAL SITUATIONS FUND, UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY MAHOGANY SINGAPORE COMPANY PTE. LTD AND UP TO 100,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY TVS MOTOR COMPANY LIMITED (COLLECTIVELY, THE “INVESTOR SELLING SHAREHOLDERS”), AND UP TO 2,293,810 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY OTHER SELLING SHAREHOLDERS AS SET OUT UNDER ANNEXURE A (“OTHER SELLING SHAREHOLDERS”), THE PROMOTER SELLING SHAREHOLDERS, INVESTOR SELLING SHAREHOLDERS AND OTHER SELLING SHAREHOLDERS, COLLECTIVELY REFERRED AS “SELLING SHAREHOLDERS” AND SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE “OFFER FOR SALE”. THE OFFER WILL CONSTITUTE [●]% OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

Potential Bidders may note the following:

a) As disclosed on page 81 of the DRHP, our Company, in consultation with the BRLMs, was considering a further issue of specified securities aggregating up to ₹ 1,500.00 million, through a private placement, preferential offer or any other method as may be permitted under applicable law to any person(s), at its discretion, prior to filing of the Red Herring Prospectus with the RoC (“Pre-IPO Placement”). As communicated in the Public Announcement dated July 7, 2023 and pursuant to the resolution dated July 3, 2023 passed by our Board of Directors, our Company had undertaken a Pre-IPO Placement of 4,166,666 Series E CCPS aggregating to ₹ 750.00 million.

b) Pursuant to a resolution dated July 27, 2023 of our Board of Directors and share subscription agreement dated July 20, 2023, read with the first amendment agreement dated July 26, 2023, entered into by our Company and SBI Life Insurance Company Limited, our Company has allotted Equity Shares to SBI Life Insurance Company Limited in the Pre-IPO Placement in the manner as set forth below:

Date of allotment	Number of Equity Shares	Price per Equity Share (₹)	Total consideration (₹ in million)	Name of the allottee
July 27, 2023	4,010,695	187.00	750.00	SBI Life Insurance Company Limited

c) The allottee is not connected to our Company, Promoters, Promoter Group, Directors, KMPs, Subsidiaries or Group Companies and their directors or key managerial personnel in any manner.

SUPER SALES INDIA LIMITED
Regd. Office: 34-A, Kamaraj Road, Coimbatore - 641018
CIN : L17111TZ1981PLC001109
Email : ssl@vaamaa.com Web: www.supersales.co.in

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023
(₹ in Lakhs)

Sl No	Particulars	3 Months Ended		Year Ended
		30.06.2023 (Unaudited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
1	Total Income from Operations	10,939.01	12,756.75	37,471.78
2	Net Profit / (Loss) for the period (before tax, Exceptional Items)	821.97	1,454.04	2,985.70
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	821.97	1,454.04	3,405.95
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	590.15	1,043.67	2836.80
5	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and other comprehensive income (after tax))	6,087.98	(293.13)	3,537.53
6	Paid-up equity share capital (face value of ₹10 each)	307.15	307.15	307.15
7	Reserves (excluding revaluation reserves as shown in the Audited Balance Sheet of previous year)	-	-	43,128.94
8	Earnings Per Share (of ₹10 each) (for Continuing & discontinued operations)	19.21	33.98	92.36
	Diluted	19.21	33.98	92.36

NOTES:
The above is an extract of the detailed format of Quarterly and Annual Results filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and disclosure Requirements) Regulations, 2015. The full format of the Quarterly /Annual Financial results are available on the stock exchange website www.bseindia.com and Company website: www.supersales.co.in.

On behalf of the Board
(Sd/-) **SANJAY JAYAVARTHANAVELU**
Chairman

Coimbatore
28.07.2023

BOOK RUNNING LEAD MANAGERS

JM FINANCIAL	AXIS CAPITAL	J.P.Morgan	BNP PARIBAS	nuvama	equirus	LINK Intime
JM Financial Limited 7 th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: tvsscs.ipo@jmf.com Investor Grievance E-mail: grievance.ibd@jmf.com Website: www.jmf.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Axis Capital Limited 1 st Floor, Axis House, C-2 Wadia International Center, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 4325 2183 E-mail: tvsscs.ipo@axiscap.in Investor Grievance E-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact Person: Pavan Naik SEBI Registration No.: INM000012029	J.P. Morgan India Private Limited J.P. Morgan Tower, Off C.S.T Road, Kalina, Santacruz East, Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6157 3000 E-mail: tvsscs.ipo@jpmorgan.com Investor Grievance E-mail: investorsmb.jpmp@jpmorgan.com Contact Person: Nidhi Wangnoo Website: www.jpmp.com SEBI Registration No.: INM000002970	BNP Paribas BNP Paribas House, 1-North Avenue, Maker Maxity, Bandra-Kurla Complex Bandra (E), Mumbai - 400 051, Maharashtra, India Tel.: +91 22 3370 4000 E-mail: dl.tvsscs.ipo@asia.bnpparibas.com Investor Grievance E-mail: indiainvestors.care@asia.bnpparibas.com Website: www.bnpparibas.co.in Contact Person: Anurag Verma SEBI Registration No.: INM000011534	Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) 801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Telephone: +91 22 4009 4400 E-mail: tvsscs.ipo@nuvama.com Investor grievance email: customerservice.mnb@nuvama.com Website: www.nuvama.com Contact Person: Lokesh Singh / Lokesh Shah SEBI registration no: INM000013004	Equirus Capital Private Limited 12 th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai - 400013, Maharashtra, India Tel.: +91 22 4332 0734 E-mail: tvsscs.ipo@equirus.com Investor Grievance E-mail: investorsgrievance@equirus.com Website: www.equirus.com Contact Person: Mrunal Jadhav SEBI Registration No.: INM000011286	Link Intime India Private Limited C 101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 810 811 4949 E-mail: tvsscs.ipo@linkintime.co.in Investor Grievance Email: tvsscs.ipo@linkintime.co.in Website: www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

* Pursuant to order passed by Hon'ble National Company Law Tribunal, Mumbai Bench dated April 27, 2023, the merchant banking business of Edelweiss Financial Services Limited has demerged and now transferred to Nuvama Wealth Management Limited and therefore the said merchant banking business is part of Nuvama Wealth Management Limited.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Chennai
Date: July 28, 2023

TVS SUPPLY CHAIN SOLUTIONS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 27, 2023. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs, i.e. JM Financial Limited, Axis Capital Limited, J. P. Morgan India Private Limited, BNP Paribas, Nuvama Wealth Management Limited (formerly known as Edelweiss Securities Limited) and Equirus Capital Private Limited at www.jmf.com, www.axiscapital.co.in, www.jpmp.com, www.bnpparibas.com, www.nuvama.com and www.equirus.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled “Risk Factors” beginning on page 83 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (“U.S. Securities Act”) or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to “qualified institutional buyers” (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as “U.S. QIBs”), in private transactions exempt from the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering in the United States.

For and on behalf of TVS Supply Chain Solutions Limited

Sd/-
P D Krishna Prasad
Company Secretary and Compliance Officer

